

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 436
CA/105/ND/2024, IA/131/ND/2024 in
CP/162/ND/2023

IN THE MATTER OF:

Ravinder Singh Jamwal	...	Applicant
Versus		
Special Executive Protection (India) Pvt Ltd	...	Respondent

Under Section 241-242 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Mukesh Kumar, Adv.
For R1	: Mr. Angad Mehta, Adv.
For R-2	: Mr. Samaksh Goyal, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **03.09.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)